

National Company Law Appellate Tribunal
Principal Bench, New Delhi
Company Appeal (AT) (Ins) No. 899 of 2020

IN THE MATTER OF:

Nakul Bharana
(Erstwhile Director of Corporate
Debtor)

...Appellant

Vs.

Anil Kohli
(Appointed IRP for the Corporate Debtor)
& Ors.

....Respondents

Present:

For Appellant: Mr. Salman Khurshid, Sr. Advocate with Mr.
Apoorv Agarwal, Advocate.

For Respondents: Mr. Ravi Sikri, Sr. Advocate with Mr.Vatsalya
Kumar, Mr. Naveen R Nath, Advocates.
Ms. Bhawana Sharma (CoC).
Mr. Abhishek Anand and Mr. Viren Sharma,
Advocates for R-1.
Mr. Abhirup Dasgupta and Mr. Ishaan Duggal,
Advocates for R-2.

ORDER

(Through Virtual Mode)

19.03.2021: Learned Counsel for the Respondent Nos. 2 & 3 further seeks and granted two weeks time to file Written Submissions.

Learned Senior Counsel Mr. Ravi Sikri seeks and is allowed to file Application on behalf of the intervenor. It is directed to provide the copy to all the parties.

Respondent No. 1 has already filed the Written Submissions which is taken on record.

Parties are directed to exchange their 'Written Submissions'.

In the meanwhile, the interim directions to continue.

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Let the matter be fixed 'For Hearing' on **20th April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sr/bm

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